

SOCIAL WELFARE BOARD

1098. Mulla Abdullahai: Will the Minister of Education be pleased to state:

(a) the amount of grant-in-aid given so far by the Central Social Welfare Board to each institution in Madhya Pradesh; and

(b) whether Government have received reports from these institutions regarding the progress of their activities?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) A statement giving the requisite information is attached. [See Appendix VIII, annexure No. 70].

(b) The Government of India do not receive any progress report from the institutions aided by the Central Social Welfare Board.

TRIBALS IN TRIPURA

1099. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether any amount was allocated exclusively for the development of tribal people of Tripura in 1954-55 and 1955-56;

(b) if so, the amount spent so far;

(c) the nature of expenditure;

(d) whether Government propose to allocate any sum exclusively for the development of the Tribal people of Tripura for the year 1956-57; and

(e) if so, the amount allocated?

The Minister in the Ministry of Communications (Shri Raj Bahadur): (a) Rs. 5.00 lakhs and Rs. 12.04 lakhs were sanctioned to the Government of Tripura for the welfare of tribal people during the years 1954-55 and 1955-56 respectively.

(b) A sum of Rs. 5,15,068 was spent during the year 1954-55. As regards the expenditure incurred during 1955-56, it is too early to give the information as the accounts have not yet been closed.

(c) A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 71].

(d) and (e). The allocation of funds for the welfare of the Scheduled Tribes in Tripura for the year 1956-57 will be made shortly after the schemes to be taken up during this year have been received from the State Government, examined and finalised.

REHABILITATION OF *Jhumias*

1100. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) the number of *Jhumias* of Sonamura who applied during 1955 for rehabilitation in the Khas land within the *maujas* and Veluachar and Ashabari; and

(b) the steps taken so far in the matter?

The Minister in the Ministry of Communications (Shri Raj Bahadur): (a) and (b). The information is being collected and will be laid on the Table of the House when received.

BORDER RAIDS IN TRIPURA

1101. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) the number of dacoities and other social crimes that have been committed in border areas of Tripura by persons from the other side of the border since 1953;

(b) whether it is a fact that the reserve forests in border-regions of Tripura are helpful in committing such crimes; and

(c) if so, the steps Government propose to take to stop the dacoities or crimes in the border areas of Tripura?

The Minister in the Ministry of Communications (Shri Raj Bahadur):

(a)

Dacoities
Other Social Crimes

1953	1954	1955	1956
12	36	12	1
3	4	1	1

(b) No.

(c) Does not arise.

CHECKPOSTS ON BENGAL BORDER

1102. Mulla Abdullahai: Will the Minister of Finance be pleased to state:

(a) the number of checkpoints on the Indo-Pakistan border in Bengal for preventing smuggling of goods; and

(b) the number of cases of smuggling that were detected during 1954 and 1955?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):

(a) There are 58 Customs checkpoints including Land Customs Stations on the Indo-Pakistan border in Bengal for preventing smuggling of goods.

(b) The number of cases of smuggling detected during 1954 and 1955 was 15,454.

INCOME TAX ASSESSMENT PROCEEDINGS

1103. Shri Shree Narayan Das: Will the Minister of Finance be pleased to state:

(a) the number of cases in which the Central Board of Revenue passed orders for transferring the assessment proceedings from one court to the other under Section 5(7-A) of the Indian Income-Tax Act during the year 1955;

(b) the number of cases in which such orders were appealed against in an appropriate court in India; and

(c) the number of cases in which the appropriate court upset the orders of the Central Board of Revenue?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) 1,131.

(b) Out of the above orders, five have been challenged in courts.

(c) Out of the above five orders challenged in courts, none has so far been set aside. [Recently, the Supreme Court set aside two orders of

transfer but they were made by the Central Board of Revenue before 1-1-1955].

LIBRARIES IN MADHYA PRADESH

1104. Mulla Abdullahai: Will the Minister of Education be pleased to state the details of the amounts utilised for the development of libraries during 1953-54 and 1954-55 by the Madhya Pradesh Government out of the grants given by the Centre?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): No grants were sanctioned during 1953-54. Details for 1954-55 are furnished in the enclosed statement. [See Appendix VIII, annexure No. 72].

MILITARY LANDS AND CANTONMENTS DIRECTORATE

1105. Shri G. P. Sinha: Will the Minister of Defence be pleased to state:

(a) how many prosecutions were lodged after enquiry during 1955 against Gazetted Officers of (i) Military Lands and Cantonments Directorate and (ii) Lands, Hirings and Disposals Directorate; and

(b) how many such cases of Gazetted Officers for the same period are still under investigation?

The Deputy Minister of Defence (Sardar Majithia): (a) None.

(b) None.

IRON ORE

1106. Shri K. P. Tripathi: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether prospecting has disclosed the existence of iron ore in Assam; and

(b) if so, where and its quality and estimated quantity?

The Minister of Natural Resources (Shri K. D. Malaviya): (a) Yes, Sir.

(b) Occurrences of iron ore have been recorded in the Lakhimpur and Sibsagar districts and in the Khasi and Jaintia Hills of Assam. Though the ores are widely distributed, they